

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 1197/2021

JAIRAM

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 145970/2021 - GRANT OF BAIL)

WITH

Cr1.A. No. 1198/2021 (II)
(FOR GRANT OF BAIL ON IA 145978/2021)

Date : 03-01-2022 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE AJAY RASTOGI
HON'BLE MR. JUSTICE ABHAY S. OKA

For Appellant(s) Mr. Abhishek Atrey, AOR
Mr. Kshitij Mudgal, Adv
Mr. Akash Giri, Adv
Ms. Ambika Atrey, Adv
Dr. Vidyottma Jha, Adv

For Respondent(s) Mr. Pradeep Kumar Yadav, Adv
Mr. Vishal Thakre, Adv
Mr. Sanjeev Malhotra, AOR

Ms. Ruchira Goel, AOR

UPON hearing the counsel the Court made the following
O R D E R

It is informed that appellant no.1 in Cr1.A. No. 1198/2021
died during the pendency of the proceedings.

Consequently, qua appellant no.1, the appeal stands abated in
Cr1.A. No. 1198/2021.

Learned counsel for the State wants time to file counter/reply
affidavit to the application(s) for bail in both the appeals.

List after four weeks.

(NIRMALA NEGI)
COURT MASTER (SH)

(BEENA JOLLY)
COURT MASTER (NSH)